

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 659/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period of 63 MVAR, 400 kV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS-Rajgarh (POWERGRID) 400 kV line under “POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS” in Western Region.
- Date of Hearing** : 20.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 12 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri D. K. Biswal, PGCIL
Shri Anindya Kumar Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for 63 MVAR, 400 kV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS-Rajgarh (POWERGRID) 400 kV line under



“POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS” in Western Region:

- b. The instant asset was put under commercial operation on 1.3.2018. The tariff for the instant asset was determined by the Commission vide order dated 19.3.2020 in Petition No. 362/TT/2018.
 - c. There is a marginal variation in the actual capital cost as against the capital cost allowed in the previous order and it is on account of ACE during 2017-18 and 2018-19.
 - d. IDC and IEDC details have been submitted vide Form 9C and other details.
 - e. Projected ACE during the 2019-24 period has been provided in the petition. Total estimated completion cost is with apportioned approved cost as per the RCE.
 - f. Additional information regarding IA, RCE, ACE justification and Form-13 has been submitted vide affidavit dated 10.4.2021.
 - g. Rejoinder to the reply of MPPMCL has been filed.
3. The representative of MPPMCL submitted that the reply on behalf of MPPMCL has been filed and requested to consider the same.
4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

